

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4748

ANSWERED ON:04.05.2012

NATIONAL REGULATORY AUTHORITY FOR PRIVATE HOSPITALS

Bhujbal Shri Sameer ;Choudhary Shri Bhudeo;Singh Shri Rakesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to set up a national regulatory body other than the Medical Council of India (MCI) or to introduce a legislation to regulate the functioning of private hospitals for providing quality service and to curb unauthorised medical clinics;
- (b) if so, the details thereof including the proposed mandate of the authority alongwith the time by which the authority is likely to be set up or legislation is to be introduced;
- (c) whether the Government has taken note that most of private hospitals do not employ qualified doctors and other medical staff which led to the growing number of casualties;
- (d) if so, the details thereof and the remedial action taken/being taken by the Government in this regard;
- (e) whether the Government is considering to bring out a tariff chart for private hospitals/clinics to be charged from the patients for various services; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) & (b) Health is a state subject and it is primarily the responsibility of the State Governments concerned to have a regulatory mechanism for private sector hospitals/clinics.

However, the Clinical Establishments (Registration and Regulation) Act, 2010 has been enacted by the Parliament. This has become into force in the states of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and the Union Territories with effect from 1.3.2012. The National council for clinical establishments has also been constituted vide notification dated 19.3.2012. Once adopted by the other States, it would help the State Governments in regulating the operations of private sector hospitals/clinics.

(c) & (d) 'Health' being a State subject, it is primarily the responsibility of states to take all necessary steps in this regard.

(e) No.

(f) Does not arise.